ORISSA HIGH COURT, CUTTACK

Notice No - IIIA-57/1990-91/ 3869/Dtd.- 22.03-21

QUOTATION NOTICE

Sealed quotations are invited from intending bidders for sale of 03 nos. vehicles i.e.02 nos. **MARUTI ESTEEM (Petrol)** and 01nos. **FORD FIESTA (Petrol)** without accessories, bearing registration **No.OR-05-W-0077 (2005 model)**, **OR-05-Y-9777 (2006 model)**, and **No.OR-05-AJ-3777 (2010 Model)**, so as to reach the undersigned on or before 16.04.2021 at 05 P.M. The upset price of the vehicle are **Rs.24,000/-, Rs.60,000/-** and **Rs.65,000/-** respectively. The tenderers should write in capital letters 'QUOTATION FOR PURCHASE OF MARUTI ESTEEM / FORD FIESTA' on the top of the sealed envelopes. The bidders should enclose Bank Draft of **Rs.1,000/- for each vehicle**, drawn in favour of Registrar (Judicial), Orissa High Court, Cuttack towards the E.M.D., to be refunded to the bidders after completion of tendering process, without accrual of any interest on the amount deposited.

The tenderers may inspect the vehicle in the High Court premises on any working day in between 11 A.M to 4 P.M. with prior permission of the competent authority.

The tenders received within the due date and time, complete in all respect, shall be taken into consideration.

The tenders will be opened by the Registrar (Judicial) on **19.04.2021 at 3.30 P.M**. in presence of the tenderers or their authorized agents. The sale will be awarded in favour of the bidder who offers the highest price only.

The successful bidder shall have to deposit 25% of the bid amount in the cash counter of the Court on the same day, failing which the E.M.D. shall be forfeited. The bidder should deposit rest 75% of the bid amount within 7 days i.e., on or before **26.04.2021** for confirmation of the sale.

The vehicle sold shall have to be removed from the Court premises within 7 days from the date of deposit of the entire amount failing which ground rent of 1% (one p.c.) of the bid amount shall be charged per day which will be deposited in the cash counter of the Court before removal of the vehicle. In case, the ground rent exceeds the sale price, the bidder will cease to have any right over the vehicle. The bid amount shall be adjusted towards the ground rent and the vehicle shall become absolute property of the Court, free from all encumbrances.

The authority reserves the right to reject or accept any or all the quotations without assigning any reason thereof.

ASSISTANT REGISTRAR (ADMN.)

ORISSA HIGH COURT, CUTTACK

Memo No- <u>3870</u> /dtd. <u>22.03</u>21

Copy forwarded to :

- 1. Office Notice Board for general information.
- 2. Technical Director, NIC, Orissa High Court for uploading in OHC website.

22.3.21 **ASSISTANT REGISTRAR (ADMN.) ORISSA HIGH COURT, CUTTACK**